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CWP-13625-2023

RAJPREET SINGH KHAMB V/S STATE OF PUNJAB AND ORS

Present: Mr. Deepanshu Mehta, Advocate and
Mr. Nikhil Ghai, Advocate
for the petitioner.

Learned counsel for the petitioner *inter alia* submits that on the bald allegation of misuse of official vehicle, the petitioner had been ordered to be removed from the post and the inquiry too is in the teeth of law and farcical.

Notice of motion.

Mr. Jaspal Singh Guru, A.A.G., Punjab accepts notice on behalf of the respondent-State and prays for time to seek instructions.

Adjourned to 12.07.2023.

In the meantime, operation of Annexure P-1 dated 15.06.2023, shall remain stayed.

20.06.2023

ps-I

(PANKAJ JAIN)
JUDGE

